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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


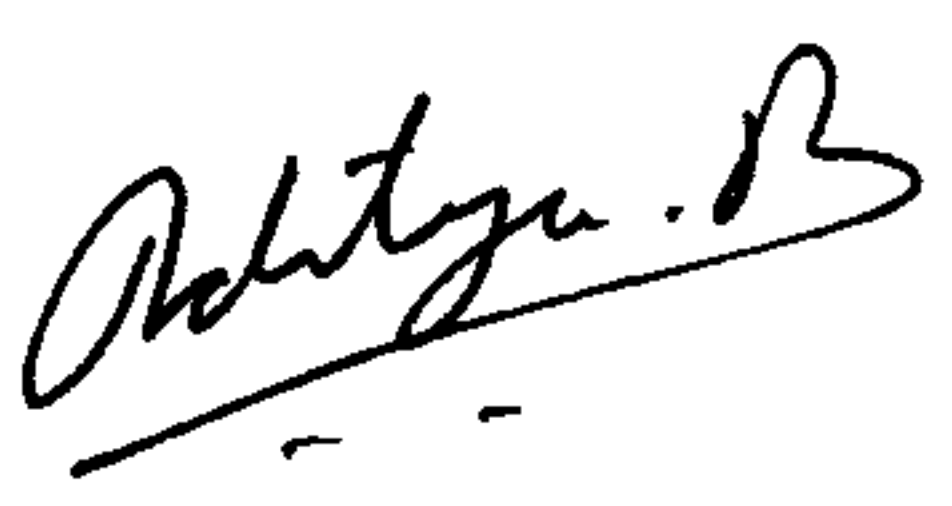
**TP No. 2-A in TP 2/397-398/NCLT/AHM/2016 (New)  
C.A. No. 227 of 2009 in C.P. No. 58/397-398/CLB/MB/2009**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018**

Name of the Company: Shravan Kumar Patel  
V/s.  
Mohanlal Hargovindas Bidi Udayog Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jindagi Shah	CA	Petitioner	
2.	Aditya Bihani with Anuj K Trivedi	Advocate	Respondent 1, 2 & 4	

**ORDER**

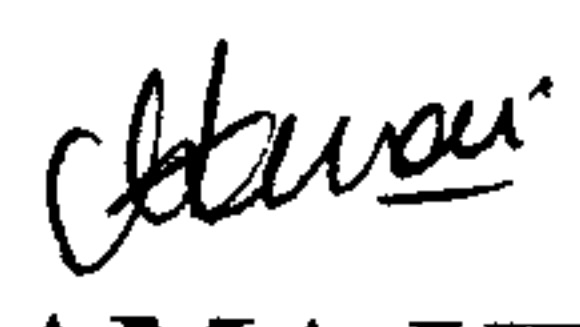
Learned PCS Ms. Jindagi Shah i/b Learned PCS Mr. Shambhubhai Bhikadia present for Petitioner. Learned Advocate Mr. Aditya Bihani i/b Learned Advocate Mr. Anuj Trivedi present for Respondents No. 1, 2 and 4. None present for other Respondents.

Learned PCS Ms. Jindagi Shah i/b Learned PCS Mr. Shambhubhai Bhikadia filed Memorandum of Appearance for Petitioner.

Respondents Counsel represented that there is Section 10F appeal is pending before Hon'ble High Court of Madhya Pradesh and stay order is in force.

Parties are directed to file copy of the High Court.

List the matter on 26.03.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 9th day of February, 2018.